COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 210 OF 2017 & IA NO. 561 OF 2017

Dated: 25th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Adani Power Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Ms. Poonam Verma Ms. Abiha Zaidi

Counsel for the Respondent(s) : Mr. G. Umapathy

Mr. Aditya Singh for R-2 & R-3

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran Mr. Shubham Arya for R-4

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 561 of 2017 (Appl. for stay) to the Respondents returnable on 31.07.2017. Mr. G. Umapathy takes notice on behalf of Respondent Nos. 2 & 3 and Ms. Ranjitha Ramachandran takes notice on behalf of Respondent No.4 and they seek two days time to file reply to the I.A. Dasti, in addition, is permitted.

List the I.A. No. 561 of 2017 for hearing on <u>31.07.2017.</u> In the meantime, reply to the I.A. may be filed on or before 27.07.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt